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# Assam Advocates Welfare Fund (Amendment) Act, 2009 30 of 2010

[08 September 2010]

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# Assam Advocates Welfare Fund (Amendment) Act, 2009 30 of 2010

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### **PREAMBLE**

An

Act

to amend the Assam Advocates' Welfare Fund Act, 1998.

Whereas it is expedient to amend the Assam Advocates' Welfare Fund Act, 1998 (Assam Act No. XVIII of 1999), hereinafter referred to as the principal Act, in the manner hereinafter appearing;

It is hereby enacted in the Sixtieth Year of the Republic of India as follows:-

# 1. Short title, extent and Commencement :-

- (1) This Act may be called the Assam Advocates Welfare Fund (Amendment) Act, 2009.
- (2) It shall have the like extent as the principal Act,
- (3) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.

### 2. Amendment of Section 15 :-

In the principal Act, in Section 15, in sub-section (5)-

(i) for the words "one thousand", occurring in between the words "of rupees" and the words "as membership fee", the words "two

thousand" shall be substituted; and

(ii) for the words "five hundred", occurring in between the words "instalments of rupees" and the words "each within one year", the word "one thousand" shall be substituted.

## 3. Amendment of Section 18:-

In the principal Act, in Section 18, in sub-section(1), for the words "three and six", appearing in between the words "rupees" and "respectively", the words "six and twelve" shall be substituted.

## 4. Amendment of Section 19:-

In the principal Act, in Section 19, in sub-section (1)-

- (i) for the word six, occurring in between the words "one Fund Stamp of the value of and the words "rupees in case of Vakalatnama", the word "twelve" shall be substituted; and
- (ii) for the word "three", occurring in between the words "Authority and rupees" and the words "in all other cases", the word "six" shall be substituted.